

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH

AT HYDERABAD

OA.381/97

dt. 3-4-97

32

Between

N. Srinivasa Rao : Applicant

and

1. Sub Divnl. Officer
Telecom, Gaddiannaram
Hyderabad

2. General Manager
Hyderabad Telecom
Suryalok Complex
Hyderabad

3. Chief General Manager
Telecom, Doorsanchar Bhavan
Hyderabad

: Respondents

Counsel for the applicant

: Ch. Jagannath Rao
Advocate

Counsel for the respondents

: K. Bhaskar Rao
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.) *81*

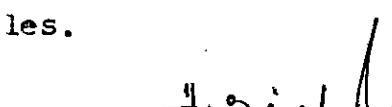
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Order

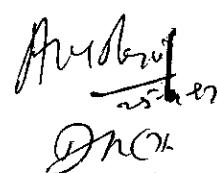
Oral order (per Hon. Mr. H. Rajendra Prasad, Member(A)

Heard Sri K. Venkateswara Rao for Sri Ch. Jagannadha Rao on behalf of the applicant.

1. It is understood that Sri K. Bhaskar Rao has been allotted this case. He is, however, not present and he could not be heard.
2. The applicant was disengaged in 1988. He claims to have made a representation to General Manager, Hyderabad Telecom District, on 20-10-1995. There is no direct evidence to support his claim. The case is barred by limitation. Since the disengagement of the applicant took place seven years ago and 1½ years have elapsed after the submission of the representation as claimed by the applicant.
3. I am, therefore, unable to admit this case. The same is disposed of with the observation that in view of the past experience claimed by the applicant (if established as correct),^{the} respondents may consider the question of engagement of the applicant, if any work is still available, and if the same is permitted by rules.
4. Thus the OA is disposed of.


(H. Rajendra Prasad)
Member (Admn.)

Dated : April 3, 97
Dictated in Open Court


DNO

OA.381/97.

(34)

Copy to:-

1. Sub Divisional Officer, Telecom,
Gaddiannaram, Hyderabad.
2. General Manager, Hyderabad Telecom,
Suryalok Complex, Hyderabad.
3. Chief General Manager, Telecom,
Doorsanchar Bhavan, Hyderabad.
4. One copy to Mr. Ch. Jagannath Rao, Advocate,
CAT, Hyderabad.
5. One copy to Mr. K. Bhaskar Rao, Addl. CGSC, CAT, Hyd.
6. One spare copy.
7. One copy to Hon'ble member (A),
Kku.
8. One copy to DR. (B)

R.D.

~~115/97~~
T COURT

TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE

VICE-CHAIRMAN

and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

8-4

Dated: -1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

C.A.No.

381/87

T.A.No.

(W.P.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.

pvm

